

DIVISION BENCH

ITEM NO.119

**NATIONAL COMPANY LAW TRIBUNAL
ALLAHABAD BENCH
PRAYAGRAJ**

**CA No.30/2023, CA No.40/2023, CA No.44/2023,
CA No.47/2023, CA No.48/2023, CA No.52/2023, CA No.58/2023,
CA No.06/2024 & CA No.09/2024 IN CP No.64/ALD/2023**

CORAM:

- 1. SHRI PRAVEEN GUPTA,
HON'BLE MEMBER (JUDICIAL)**
- 2. SHRI ASHISH VERMA,
HON'BLE MEMBER (TECHNICAL)**

Attendance-Cum-Order Sheet of the Hearing.

Date of Order: 1st May, 2024

NAME OF THE COMPANY	MAHENDRA MOHAN GUPTA & ORS. V/S DEVENDRA MOHAN GUPTA & ORS.
UNDER SECTION	241/242 & 244 OF COMPANIES ACT, 2013

COUNSEL APPEARED THROUGH PHYSICAL/ VIRTUAL HEARING:

Sh. C.A. Sundaram, Sr. Adv. along : *For the Petitioner in main CP and*
with Sh. Punit Bali, Sr. Adv. Assisted *Applicant in CA No.30/2023, CA No.*
by Mr. Rajat Jariwal, Sh. Abhishek *40/2023, CA No.44/2023, CA*
Iyer, Ms. Rohini Musa, Ms. *No.48/2023, CA No.58/2023 & Res. in*
Nastassia Khurana, Mr. Varad Nath, *CA No.47/2023, CA No.52/2023*
Ms. Shatakshi Tripathi & Ms.
Aayushi Khurana, Advs.

Dr. U.K. Chaudhary, Sr. Adv. : *For the Applicants in CA No.52/2023 &*
assisted by Sh. Vishal Gehrana & *Respondent No.2 & 5 in main CP*
Ms. Megha Dugar, Advs.

Sh. S.N. Mookherjee, Sr. Advs. : *For the Respondent No.4 in CA*
Assisted by Ms. Anusha Nagarajan, *No.52/2023 & Applicant in CA*
Ms. Aakanksha Bhola, Sh. *No.47/2023 in & Respondent No.19 in*
Shubrojoyoti Mookherjee, Sh. *main CP*

-Sd-

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Shubham Aggarwal, Ms. Yamini
Mookherjee, Advs.

Sh. Vishal Gehrana & Ms. Megha : *For the Respondent Nos. 1 & 5 in main
Mishra, Advs. CP & Applicant in CA No.31/2023*

Sh. Rahul Agarwal, Adv. : *For the Respondent No.3 in main CP*

Sh. Yashonidhi Shukla, Sh. Vishal : *For the Respondent No.4 in main CP*
Gehrana & Ms. Megha Dugar, Advs.

Ms. Ruby Singh Ahuja, Sh. Vishal : *For the Respondent Nos.1 to 17 in main*
Gehrana, Ms. Hancy Maini, Ms. CP
Tahira Karanjawala, Sh. Ashotosh P.
Shukla, Ms. Megha Dugar, Ms.
Meghna Mishra & Sh. Yashonidhi
Shukla, Advs.

ORDER

Ld. Sr. Counsels with their assisting counsels are present for their respective parties.

CA No.09/2024

1. This application has been filed by the applicant/petitioners inter-alia praying therein for seeking order directing division of the business of the respondent no.19, in terms of the settlement offer dated 14th January, 2024 made by the Petitioner No.1.
2. Ld. Sr. Counsel representing the applicant/petitioner states that the prayers made at page 21 of the application are in the nature of alternative prayers without prejudice to their rights and claims as sought in the main petition.
3. Let the notice in the present application be issued to the respondents. Ld. Sr. Counsel for respondents accept notice. Replies/response if any, be filed within a period of two weeks with advance copy to be supplied to the counsel opposite.

-Sd-

-Sd-

CP No.64/ALD/2023

1. Ld. Sr. Counsel representing the petitioner has continued with his arguments. Further arguments to take place on 13th May, 2024 at 02:30 PM.

-Sd-

(Ashish Verma)
Member (Technical)

1st May, 2024

Bipul Kumar Tiwari
(Stenographer)

-Sd-

(Praveen Gupta)
Member (Judicial)